

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH**

**ITEM No. 109**  
**(IB)-1367(PB)/2018**

**IN THE MATTER OF:**

ICICI Bank Ltd.

.... Applicant/petitioner

v.

C & C Construction Ltd.

.... Respondent

**Order under Section 7 of the Insolvency & Bankruptcy Code, 2016 (CIRP)**

**Order delivered on 20.12.2019**

**Coram:**

**DR. DEEPTI MUKESH**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the RP

For the Respondent

For the RP

Ms. Vasudha Sharma & Mr. Amrutanshu Dash, Advs.  
Mr. Krishnendu Datta, Mr. Apoorv P Tripathi & Mr.  
Dheresh K. Dwivedi, Advs.  
Mr. Rudrajit Ghosh, Adv.  
Ms. Navya Khillon, Adv.

**ORDER**

**CA-2197(PB)/2019**

Hon'ble NCLAT has passed an order in Appeal No. 781/2019 observing that the pendency of appeal will not come in the way of NCLT to proceed in accordance with law. The order is placed on record. The matter can be heard afresh considering the order passed by Hon'ble NCLT on 29.11.2019. Ld. Counsel for the non applicant-respondent for RP seeks time stating that the arguing counsel is not available.

List for further consideration on 15.01.2020.

— Sd —

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**

— Sd —

**(DR. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**